

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 36
(IB)-79(PB)/2024

IN THE MATTER OF:

Lekhraj Bajaj Liquidator Embedinfo ... Applicant/Petitioner
Technologies India Private Limited
Vs
Insolvency and Bankruptcy Board of India ... Respondent

Order under Section 59 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 30.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Ishaan
Dhingra, Advs.
For Respondent :

ORDER

Despite the order dated 08.04.2024, there is no representation on behalf of the ROC.

List the matter again **on 07.05.2024** for the appearance of the ROC.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)